

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. - 4383  
ANSWERED ON 19<sup>th</sup> MARCH, 2026**

**ELECTRIC HIGHWAYS**

**4383. SHRI VIJAY KUMAR DUBEY:  
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:  
SHRI CHAVAN RAVINDRA VASANTRAO:  
SHRI KOTA SRINIVASA POOJARY:  
SHRI TEJASVI SURYA:  
SHRI SUDHEER GUPTA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the current status of the PM e-Drive scheme in achieving the target of 25 lakh electric two wheelers and deployment of 14000 electric buses by March, 2026;**
- (b) the roadmap set for establishing Electric Highways (e-Highways) on the Delhi-Jaipur and Mumbai-Pune stretches including the status of overhead catenary system trials; and**
- (c) the total number of operational Registered Vehicle Scrapping Facilities (RVSF) by early 2026 and the incentives offered to citizens to transition from fifteen year old polluting vehicles to newer models?**

## **ANSWER**

### **THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) As on 15.03.2026, a total of 20.48 lakh electric two-wheelers (e-2Ws) have been sold under the PM E-DRIVE Scheme against a target of 24.79 lakh e-2Ws, which constitutes 83% of the target achieved so far.**

**Further, with regard to deployment of over 14,000 e-buses by March, 2026, it is informed that total of 13,800 e-buses have been allocated under the PM E-DRIVE Scheme in two phases. Under the Phase-I of e-buses deployment, 10,900 e-buses have been allocated. The tender process for these e-buses has already been concluded and the Letter of Conformity of Quantity (LoCQ) was issued to the successful bidders by Convergence Energy Services Limited (CESL), the nodal agency for deployment of e-buses under the PM E-DRIVE Scheme, on 30.12.2025. Further, under the Phase II of e-buses deployment, 2,900 e-buses have been allocated.**

**(b) No such proposal is under consideration.**

**(c) As on 12.03.2026, 134 Registered Vehicle Scrapping Facilities (RVSFs) are operational in the country. Out of these, 9 RVSFs have been operationalised in 2026.**

**Following incentives are provided to the citizens for scrapping their vehicles at RVSFs:-**

**a) GSR 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of 'Certificate of Deposit', the fee for issue of certificate of registration shall not be levied.**

**b) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty-five per cent., in case of non-transport vehicles and upto fifteen per cent, in case of transport**

**vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.**

**c) GSR 200 (E) dated 26.03.2025 provides for concession in the motor vehicle tax of up to fifty percent against such certificate for all transport and non-transport vehicles which are manufactured as per Mass Emission Standards Bharat Stage I (BS-I) norms and earlier Mass Emission Standard norms and all medium and heavy goods motor vehicles and all medium and heavy passenger motor vehicles which are manufactured as per Mass Emission Standards Bharat Stage II (BS-II) norms.**

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